

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

## ORDER SHEET

Application No. OA 261 of 1999

Applicant (s) Kshirod Kumar Sahoo Respondent (s) U.O.I. 608

Advocate for Applicant (s) M/S. P.K. Giri Advocate for Respondent (s) M/S. Behera

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

280 for no 501- filed

For Regn pl.

D.M  
1-6-99Safy  
Papar  
1-6-99

## REGISTER

By *Regdala*  
Registrar

2.6.99

Seen the petition. Heard the learned counsel for the petitioner. Issue notice to respondents requiring them to file counter within four weeks from the date of receipt of notice. Posted to 23.7.1999.

VICE CHAIRMAN

MEMBER (JUDICIAL)

13.7.99

Heard Shri P.K.Giri, learned counsel for the petitioner and Shri S.Behera, learned Addl. Standing Counsel appearing for the respondents on M.A.406/99 filed by the petitioner. The prayer in this M.A. is that applicant is now working as E.D.Packer, Singdwar B.O. For filling up of the post of E.D.M.C., Satapada B.O. the departmental authorities have issued public notice on 26.5.1999 at Annexure-3 inviting applications to reach them by 16.6.1999. Applicant's case is that he has applied for the above said post on 11.6.1999 and his application has reached the departmental authorities well within the last date fixed for receipt of applications. In view of this the prayer in the M.A. is ~~not~~ for direction to respondents to consider his

For Adm pl.

D.M  
1-6-99

Bench

Notice may be sent to all suppose  
by regd. post/AD-  
of addra  
9/6

Appl. No. S.O.

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

MA-406/99

ver appropriate  
order.

On memo

Fak Benth  
1217A copy of the  
order dt. 13.7.99  
may be given to  
the counsels for  
both sides.Fak  
15/7/99

S. J.

Fak  
15/7/99Counter not  
filed.for further  
orders.Fak Benth  
22/7

candidature along with other candidates for the post of E.D.M.C. Satapada. In the O.A. the prayer of the applicant is also for direction to departmental authorities to regularise him or absorb in him in any E.D.M.C./Grade D post. It is submitted by the learned counsel for the petitioner that he does not press the prayer made in the O.A. and he only seeks direction to departmental authorities to consider his candidature strictly in accordance with rules for the post of E.D.M.C., Satapada, in response to public notice issued vide Annexure-3. We note that in the public notice there has been mentioned that preference will be given to S.T. failing which to O.B.C. candidates, but it is also mentioned that this is subject to change depending on the situation at the time of selection.

In consideration of submissions made by the learned counsel for both sides M.A.406/99 is disposed of with a direction to respondents that in case application of the petitioner complete in all respect has reached the departmental authorities on or before the last date fixed for receipt of such applications in response to Annexure-3, then his candidature may be considered strictly in accordance with rules along with other candidates for the post of E.D.M.C. Satapada.

In view of above order passed in Misc. Application 406/99, Original Application is also disposed of accordingly.

S. J. 15/7/99  
VICE-CHAIRMAN

MEMBER (JUDICIAL)